

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 316

Resolution Plan 14/2024,

In

IB-133(ND)/2023

IN THE MATTER OF:

M/s. Saivi Finance Pvt Ltd.

.... Petitioner/Applicant

Vs.

Fusion Conbuild Pvt Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **07.06.2024**.

-Sd-

(RAHUL BHATNAGAR)

MEMBER (TECHNICAL)

Malik